



**Central Administrative Tribunal
Principal Bench**

O.A. No. 3428/2019

This the 6th day of December, 2019

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

ASI (Exe.) Uday Narain Dubey
PIS No. 28951058, Belt No.-379/North
S/o Sh. Kamalwan Dubey
R/o H. No: 37/7, Street No. 14,
B-Block, Kaushik Enclave,
Burari, Delhi-110084.

Presently posted at:-

DIU, North
Group 'C', Aged- 42 yrs.

... Applicant

(By Advocate: Sh. Sourabh Ahuja)

VERSUS

GNCT of Delhi
Through

1. Commissioner of Police (Delhi Police),
Police Head Quarters, IP Estate,
MSO Building, New Delhi.
2. Deputy Commissioner of Police,
(Establishment), PHQ, IP Estate,
MSO Building, New Delhi.

... Respondents

(By Advocate: Sh. Amit Yadav for Ms. Esha Mazumdar)

ORDER (Oral)

Hon'ble Mr. Pradeep Kumar, Member (A):

Sh. Sourabh Ahuja, learned counsel appeared on behalf of the applicant. Sh. Amit Yadav appeared as



proxy to Ms. Esha Mazumdar, learned counsel for the respondents.

2. On instructions, the learned proxy counsel for respondents mentioned that the judgment dated 04.04.2019 in OA No. 3128/2017 titled *ASI (Executive) Vijender Singh Vs. Govt. of NCT of Delhi* is applicable in the instant case also and the instant OA can be decided in terms of the aforesaid judgement. There is no opposition by the applicants to this plea.

3. Accordingly, the instant OA is disposed of in terms of the decision given by the Tribunal in OA No. 3128/2017 on 04.04.2019.

4. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

/akshaya/

(Justice Vijay Lakshmi)
Member (J)